PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF

DANTA VYAPAR KENDRA LIMITED

(Regd. Office: 25D, Harish Mukherjee Road, 1E, First Floor, Kolkata 700 025)This Public Announcement ("PA") is being issued by Microsec Capital Limited ("Manager to the Offer"/"MCL"), on behalf of Shree Vinay Finvest Private Limited, Larigo Investment Private Limited and K. C. Texofine Private Limited who are acquirers for the purpose of this open offer (hereinafter referred to as the "Acquirers" and individually referred to as the "Acquirer") pursuant to Regulation 10 and 12 and in compliance with the Securities and Exchange Board of India (Substantial Acquisition of Shares & Takeovers) Regulations, 1997 and subsequent amendments made thereto (the "SEBI Takeover Code").

I. BACKGROUND OF THE OFFER

i) This offer (the "Offer") is being made by the Acquirers to the equity shareholders of Danta Vyapar Kendra Limited (the"DVKL" or the "Target Company"). Due to the operation of Regulation 2(1)(e)(2) of the SEBI Takeover Code, there could be persons who could be deemed to be acting in concert. However, they are not acting in concert for the purposes of the Offer.

ii) On 10th February, 2006 the Acquirers have entered into a Share Purchase Agreement (the "SPA") and Conditional Share Purchase Agreement ("CSPA") with some of the existing shareholders of DVKL, of whom some are part of the present promoter group of the Target Company to acquire from them 25,23,410 equity shares and 9,48,575 equity shares of Rs. 10/- each representing 53.16% and 19.99% respectively of the present issued and voting equity share capital of DVKL at the price of Rs.10/- per equity share, payable in cash, and acquire control over DVKL. Acquisition of shares under CSPA shall be reduced to the extent of actual acceptance of shares in the public offer made by the acquirers to the shareholders of DVKL.

iii) Pursuant to the aforesaid agreement, provisions of Regulation 10 read with Regulation 12 of the regulations have been attracted. The Acquirers hereby announce an offer under regulations, to acquire upto 9,49,192 fully paid up equity shares of Rs 10/- each of DVKL representing 20.00% of its paid up equity share capital from the remaining shareholders of DVKL (other than "Sellers") on the terms and conditions set out below, at a price of Rs 23/- (Twenty Three only) per equity share (the "Offer Price") payable in cash (the "Offer").

iv) The Offer is not subject to any minimum level of acceptance.

v) The share of DVKL is listed on the Calcutta Stock Exchange Association Limited (CSE) and Uttar Pradesh Stock Exchange Association Limited (UPSE). The shares of the Company are infrequently traded on the Stock Exchanges in terms of explanation (i) to Regulation 20(5) of the SEBI (SAST) Regulations and therefore the Offer Price has been determined taking into account the following parameters:-

(i) The Negotiated Price in terms of the SPA and CSPA entered into on 10th February 2006 is Rs.10/- per fully paid equity share.

(ii) The Acquirers have not acquired any share of DVKL during the 26 weeks prior to the date of PA including by way of allotment in a public, rights or preferential issue.

(iii) Other parameters as per audited results for the period ended 30.09.2005 such as the Earning Per Share is Rs 0.00 and Return on Net worth is 0.00.%. The Book Value per equity share as on 30.09.2005 is Rs. 81.99.

(iv) The last traded price of the equity shares on CSE was on 9th March 2005 at Rs10/-per share. There has been no trading of the equity Shares on UPSE for the last year.

Arun Sawalka & Co. of 1, Mullick Street , Kolkata 700 007 Chartered Accountants having membership no. 62360 have undertaken a valuation exercise to determine the value of equity shares of DVKL and furnished a report in this regard. The relevant extracts of the report dated 10th February, 2006 is stated as under:

a) Net Asset Value: The Net Asset Value is Rs. 81.99 per share as per the audited results for the period ended 30.09.2005.

b) Profit Earning Capacity Value (PECV): The average profit after tax for last 3 (three) financials years ending March 31st 2003, 2004 and 2005 as per audited annual accounts is Rs. 1.76 Lac. Therefore, the PECV of the company is Re. 0.19 per share based on 20% capitalization rate. The price earning capacity value of the share is arrived as per the erstwhile Controller of Capital Issues (CCI) Guidelines for valuation of shares.

c) Market Based Value: The last traded price of the equity shares on CSE was on 9th March 2005 at Rs10/- per share. (Source: CSE Official Quotation). There is no trading of the shares at UPSE.

d) Considering the Supreme Court decision in the Hindustan Lever Employee Union vs. Hindustan Lever Limited 1995 (83 Com. Cas 30), wherein the Honorable Court had opined that the fair value of a listed company could be assessed based on the following weightages:

Net Asset Value – 1

Market Based Value – 2

Earning Based Value – 2

Given the NAV of Rs 81.99, PECV of Re.0.19 as assessed above and the Market Price Rs 10.00 the share price based on the weighted average would be Rs 20.48 per share.

Therefore, based on the fair value of Rs 23 per share as calculated above, the negotiated price under SPA and CSPA of Rs.10/- per share, in the opinion of the Manager to the offer and the Acquirers, the offer price of Rs. 23/-per share is justified in terms of Regulation 20(11) of the Regulations.

e) The Acquirer does not hold any equity shares of DVKL other than those acquired under the agreement mentioned in I (ii) above. The Acquirer has not acquired any shares of the target Company during the twelve months preceding this Public Announcement. The Offer is not subject to any minimum level of acceptances from shareholders and is not a conditional Offer.

vi) This is not a Competitive Bid.

vii) Microsec Capital Limited, Manager to the Offer do not hold any equity shares in the Target Company. They declare and undertake that they shall not deal in the shares of the Target Company during the period commencing from the date of appointment as Manager to the Offer till the expiry of fifteen days from the date of closure of the offer.

viii) In case the number of equity shares tendered for sale by the shareholders are more than the equity shares agreed to be acquired under the offer, the acquirer shall accept the offer received from the shareholders on a proportionate basis as per Regulation 21(6) of the Takeover Regulations in consultation with the manager to the offer, taking care to ensure that the basis of acceptance is decided in a fair and equitable manner.

II. INFORMATION ON THE ACQUIRERS

The Open Offer is being made by Shree Vinay Finvest Private Limited, a company incorporated under the Companies Act, 1956 and having its registered office at 1, British India Street, Kolkata 700 069, Larigo Investment Private Limited, a company incorporated under the Companies Act, 1956 and having its registered office at 1, Crooked Lane, Kolkata 700 069 and K. C. Texofine Private Limited, a company incorporated under the Companies Act, 1956 and having its registered office at 1, Crooked Lane, Kolkata 700 069.

Shree Vinay Finvest Private Limited ('VFPL')

a) VFPL is a closely held private company limited by shares. The registered and corporate office is situated at 1, British India Street, Kolkata 700 069.

b) VFPL was incorporated on 20th March 1991 under the Companies Act 1956. The main activities of VFPL is interest income and trading in securities.

c) VFPL is controlled by Mr. Pramod Goyal along with Mr. Pawan Sharma, the directors of the company

d) The issued and paid up equity share capital of VFPL consists of 14,77,700 equity shares of Rs. 10 each aggregating Rs. 147.77 Lac as on date.

e) The names of the directors of VFPL are Mr. Pawan Kumar Sharma, Mr.Bimal Sengupta and Mr.Pramod Goyal.

f) The Sales/Income and Net Profit of the company for the half year ended September 30th 2005 and year ended March 31st 2005 stood as Rs.67,54,293/-, Rs. 139,616/- and Rs.37,26,355/- and Rs.13,674/- respectively and the Book Value; EPS and Return on Net Worth for the same financial years stood at Rs. 31.05, Re.0.09, 0.30% and Rs.30.96, Re.0.01 and 0.03% respectively.

K.C.Texofine Private Limited ('KTPL')

a) KTPL is a closely held private company limited by shares. The registered and corporate office is situated at 1, Crooked Lane, Kolkata 700 069.

b) KTPL was incorporated on 18th March 1994 under the Companies Act 1956. The main activities of KTPL is interest income and trading in securities.

c) KTPL is controlled by Mr. Kailash Chandra Chowdhary, the director of the company.

d) The issued and paid up equity share capital of KTPL consists of 17,39,100 equity shares of Rs. 10 each aggregating Rs 173.91 Lac.

e) The names of the directors of KTPL are Mr. Kailash Chandra Chowdhary, Mr. Saket Agarwal and Mr. Manish Agarwal.

f) The Sales/Income and Net Profit of the company for the half year ended September 30th 2005 and year ended March 31st 2005 stood as Rs. 260,586/-, Rs. 174,407/- and Rs.29,18,205/- and Rs. 26,26,472/- respectively and the Book Value; EPS and Return on Net Worth for the same financial years stood at Rs.32.13, Re.0.10, 0.31% and Rs.32.05, Rs. 1.60 and 4.99 % , respectively.

Larigo Investment Private Limited ('LIPL')

a) LIPL is a closely held private company limited by shares. The registered and corporate office is situated at 1, Crooked Lane, Kolkata 700 069.

b) LIPL was incorporated on 19th February 1988 under the Companies Act 1956. The main activities of LIPL is rental and hire charges income.

c) LIPL is controlled by Mr. Suresh Kumar Agarwal.

d) The issued and paid up equity share capital of LIPL consists of 17,27,020 equity shares of Rs.10/- each aggregating Rs.172.70 Lac.

e) The names of the directors of KTPL are Mr. Kailash Chandra Chowdhary, Mr. Suresh Kumar Agarwal and Mrs. Kiran Agarwal.

f) The Sales/Income and Net Profit of the company for the half year ended September 30th 2005 and year ended March 31st 2005 stood as Rs.826,781/- and Rs.76,07,918/- and Rs.133,262/- and Rs. 62,86,860/- respectively and the Book Value; EPS and Return on Net Worth for the same financial years stood at Rs.32.81, Re.0.08, 0.24%, and Rs. 32.74, 3.64 and 11.12% respectively.

Arun Sawalka & Co. , Chartered Accountants, having its office at I Mullick Street, Kolkata, having membership no. 62360 has certified vide certificate 10th February,2006 that the acquirers have sufficient means to fulfill the obligations under the offer and the Net Worth of the acquirers as on 30.09.2005 is as follows:(Rs. in Lac)

Name	Net Worth
Shree Vinay Finvest Private Limited	458.80
K.C.Texofine Private Limited	558.85
Larigo Investment Private Limited	566.56

III. INFORMATION ABOUT TARGET COMPANY

a) M/s. DANTA VYAPAR KENDRA LIMITED is a Non-Banking Financial Company having its registered office at 25D, Harish Mukherjee Road, 1E, 1st Floor, Kolkata 700 025. The company was originally incorporated on 20th November 1982 under the Companies Act, 1956. The registered office of the company was at 34, Ezra Street, Kolkata 700 001 which was subsequently changed to 25D, Harish Mukherjee Road, 1E, 1st Floor, Kolkata 700 025, complying with all the relevant requirements of the Act. There was an amalgamation pursuant to section 391 & 394 of the Companies Act, 1956 with M/s. Frankross Vinmay Limited, a company incorporated under the Companies Act, 1956 and having its registered office at 25D, Harish Mukherjee Road, 1E, 1st Floor, Kolkata 700 025 by Hon'ble High Court of Kolkata vide order dated 11.08.2003 w.e.f. 01.01.2003. Subsequently the company entered into yet another scheme of amalgamation and the Hon'ble High Court of Kolkata passed another amalgamation pursuant to section 391 & 394 of the Companies Act, 1956 vide order dated 15.02.2005 w.e.f. 01.04.2004 with M/s. Mahavir Advisory Limited, a company incorporated under the Companies Act, 1956 and having its registered office at 25D, Harish Mukherjee Road, 1E, 1st Floor, Kolkata 700 025

b) As on the date of this Public Announcement, the Paid-up Equity Share Capital of M/s. DVKL is Rs.4,74,59,600/- comprising of 47,45,960 Equity Shares of Rs.10/- each fully paid-up. There are neither partly paid-up shares nor outstanding convertible instruments as on the date of this Public Announcement.

c) DVKL is into dealing in shares and securities and granting loans and advances.

d) The Equity Shares of DVKL are listed at the Calcutta Stock Exchange Association Limited and Uttar Pradesh Stock Exchange Association Limited. The Equity Shares are traded infrequently on this Exchanges in terms of explanation (i) to regulation 20(5).

e) There are no outstanding instruments in nature of warranty/fully convertible debentures/partly convertible debentures etc., which are convertible into equity at a later date. There are no shares under Lock in Period.

f) As per the audited accounts for the year ending 31st March 2005, the total income and net profit of DVKL is Rs.1067.51 Lac and Rs. 4.34 Lac respectively. The said income is mainly on account of sale of shares. The company has a Net Worth of Rs. 3891.02 Lac and Book Value per share of Rs.81.99 as on 31/03/2005. As per the audited financials for the half-year ended 30/09/2005, the company has reported a profit of Re. 0.02 Lac on a total income of Rs.1126.31.

IV. OBJECTS OF THE OFFER AND FUTURE PLANS

a) The object of the Offer is substantial acquisition of shares and voting rights accompanied with change in control / management of DVKL in accordance with Regulation 10 & 12 of the SEBI (SAST) Regulations.

b) The Acquirers future plan about DVKL is to venture into a suitable business by utilising the corporate structure of DVKL in order to compliment their existing operations after taking regulatory approvals.

c) The Acquirers do not have any plans to dispose off or otherwise encumber any assets of DVKL in the next two years except in the ordinary course of business of DVKL.

d) The Acquirer shall not sale, dispose of or otherwise encumber any substantial assets of DVKL except with the prior approval of the shareholders.

V. STATUTORY APPROVALS/OTHER APPROVALS REQUIRED FOR THE OFFER

a) The Offer is subject to the approval(s), if any of the Reserve Bank of India (RBI), under the Foreign Exchange Management Act, 1999, for acquiring shares tendered by non-resident shareholders including NRIs/FIIs and OCBs.

b) As on the date of this Public Announcement, to the best of the knowledge of the Acquirers, there are no other statutory approvals and/or consents required. However, the Offer would be subject to all such statutory approvals as may be required and/or may subsequently become necessary to acquire at any later date.

c) The Acquirers shall complete all procedures relating to the Offer within a period of 15 days from the closure of the Offer. In terms of Regulation 22(12) of the SEBI (SAST) Regulations, in the case of delay in receipt of statutory approvals, SEBI has the power to grant extension of time for the purpose of making payment, subject to the Acquirers agreeing to pay interest for the delayed period to the Acquirers as directed by SEBI. Further, if the delay occurs on account of willful default by the Acquirers in obtaining the requisite approvals, Regulation 22(13) of SEBI (SAST) Regulations will also become applicable.

d) No approval is required to be obtained from banks/ financial institutions for the Offer.

VI. DISCLOSURE IN TERMS OF REGULATION 21 OF THE SEBI TAKEOVER CODE

The members of the existing promoter group of DVKL, to the extent they continue to be shareholders after the proposed acquisition, would not constitute the promoter group of DVKL after the control of the Company is acquired by the Acquirers. The total promoter shareholding pursuant to the Offer would depend on the Offer response. Assuming full subscription to the Offer, the total promoter shareholding in DVKL would be 34,72,602 shares representing 73.17% of the total equity capital. Assuming nil response to the Offer, the total promoter shareholding in DVKL would be 34,71,985 shares representing 73.16 % of the total equity capital and hence would not result in the non-promoter shareholding being reduced to less than the limit specified in the Listing Agreement with the stock exchanges for the purpose of continuous listing.

VII. FINANCIAL ARRANGEMENTS

Assuming full acceptance, the total monetary value of the offer would be Rs. 218.31 Lac. The Acquirer has opened an Escrow Account in the form of a Fixed Deposit with Centurian Bank, The Statesman House Branch, Kolkata dated 10th February 2006 in the name of ESCROW ACCOUNT DVKL-OPEN OFFER in favour of the Manager to the Offer for an amount of Rs.60.00 Lac which is more than 25% of the monetary value of the offer. The Acquirers have empowered the Manager to the Offer to realise the value of the aforesaid Escrow Account in terms of Regulation 28(7). The financial obligation under the offer is being fulfilled through internal accruals and will not be through any bank/financial institutions. In view of this, the Manager to the Offer is satisfied about the ability of the Acquirers to implement the offer as firm financial arrangements through verifiable means are in place to fulfil the offer obligations.

VIII. OTHER TERMS OF THE OFFER

a) The Letter of Offer ("LO") together with Form of Acceptance cum Acknowledgement shall be mailed to those equity shareholders of DVKL and to the beneficial owners of the shares of DVKL, (except the Acquirers and parties to the agreement, if applicable) whose names appear on the Register of Members of DVKL at the close of business hours on 17th March 2006 ("Specified Date").

b) Shareholders holding shares in Physical Form: Shareholders who wish to tender their shares will be required to send the Form of Acceptance cum Acknowledgement, Original Share Certificate(s) and transfer deed(s), duly signed, to the Registrar to the Offer M/s Maheshwari Datamatics Pvt Limited ("the Registrar to the Offer") on or before the date of Closure of the Offer i.e. 27th April, 2006 in accordance with the instructions to be specified in the Letter of Offer and in the Form of Acceptance cum Acknowledgement at the address mentioned below:

Maheshwari Datamatics Pvt Limited
6, Mangoe Lane, 2nd Floor,
Kolkata – 700 001
Tel: 91-33-2243-5029/5809
Fax: 91-33-2248-4787
E-mail: mdpl@cal.vsnl.net.in
SEBI Regn.No INR 000000353

The Registrar to the Offer, Maheshwari Datamatics Pvt Limited has opened a special depository account with NSDL called "Maheshwari Datamatics Pvt Ltd – DVKL-Open- Offer Escrow Account". The DP name is Shree Bahubali International Ltd. DP ID is IN300773 and Client Id is 10162052. Shareholders having their beneficiary account in CDSL have to use the inter-depository delivery instruction slip for the purposes of crediting their shares in favour of special depository account with NSDL.

c) Beneficial owners (holders of shares in dematerialised form) who wish their shares will be required to send their Form of Acceptance Cum Acknowledgement along with the photocopy of the delivery instructions in Off Market mode or counterfoil of the delivery instructions in off market mode, duly acknowledged by the Depository Participant (DP) in favour of the special depository account to the Registrar to the Offer-Maheshwari Datamatics Pvt Ltd i.e. not later than 27th April, 2006 in accordance with the instructions to be specified in the Letter to the Offer and in the Form of Acceptance Cum Acknowledgement. The credit for the delivered shares should be received in the special delivery account on or before close of Offer, i.e. not later than 27th April, 2006.

d) The documents can be sent either by registered post or hand delivery to the Registrar to the Offer at the address mentioned above during business hours on all week days (Other than Sundays and Public Holidays) so as to reach the Registrar to the Offer on or before 27th April, 2006.

e) All the shareholders other than mentioned in VIII (a) above, who own the equity shares of DVKL anytime before the closure of offer are eligible to participate in the offer. Unregistered owners can send their application in writing to the Registrar to the Offer, on a plain paper stating the Name, Address, No of shares held, No of Shares offered, Distinctive Nos. Folio No., together with the Original Share Certificate(s). Valid Transfer Deeds and the Original Contract Note issued by the broker through whom they acquired their Shares. No indemnity is required from the unregistered owners.

f) In case of non-receipt of the Letter of the Offer, the eligible persons may send their application to the Registrar to the Offer, on a plain paper stating the Name, Address, No of Shares held, Distinctive Nos, Folio No., No. of Shares offered, Bank Account No., along with documents as mentioned above, so as to reach the Registrar to the Offer on or before the Closure of the Offer or in case of beneficial owners, they may send the application in writing to the Registrar to the Offer, on a plain paper stating Name, Address, the number of shares held, DP name, DP ID beneficiary account number and a photocopy of the delivery instruction in Off Market mode or counterfoil of the delivery instruction in Off Market mode, duly acknowledged by the DP, in favour of the special depository account, so as to reach the Registrar to the Offer on or before the Close of the Offer, i.e. not later than 27th April, 2006. Such shareholders may also obtain a copy of the "the Letter of Offer" from the Registrar to the Offer on providing suitable documentary evidence to that effect or download the Form of Acceptance cum Acknowledgement from the website of SEBI at www.sebi.gov.in

g) Subject to the conditions governing the Offer as mentioned in the Letter of Offer, the acceptance of this Offer by equity shareholders of DVKL must be absolute and unqualified. Any acceptance to this Offer, which is conditional and incomplete in any respect, will be rejected without assigning any reason whatsoever.

h) The Registrar to the Offer will hold in trust the Share Certificates, Form of Acceptance cum Acknowledgement, if any, and the Transfer Form(s) on behalf of the shareholders of DVKL who have accepted the offer, till the drafts or pay orders for the consideration and/or the unaccepted share certificates are despatched/returned.

i) Unaccepted Share Certificates, Transfer Deeds and other documents, if any will be returned by the Registered Post at the shareholders/unregistered owners sole risk to the sole/first shareholder. Unaccepted shares held in demat form will be credited back to the beneficial owners depository account with the respective participant as per the details furnished by the beneficial owner in the Form of Acceptance Cum Acknowledgement.

j) Shareholders who have sent their shares for dematerialisation need to ensure that the process of getting their shares dematerialised is completed well in time so that the credit in the special depository account is received on or before the date of Closure of the Offer, i.e. no later than 27th April, 2006, else the application would be rejected.

k) Payment to those shareholders whose share certificates and/or other documents are found valid and in order will be made by way of crossed account payee demand draft/pay order. Unaccepted Share Certificates, Transfer Forms and other documents, if any, will be returned by Registered Post at the shareholders' /unregistered owners' sole risk to the sole/first shareholder. Shares held in dematerialised form to the extent not acquired or accepted/ withdrawn will be credited back to the respective beneficiary account with their respective DP as per details furnished by the beneficial owners in the Form of Acceptance cum Acknowledgement.

l) A tentative schedule of some of the major activities in respect of the Offer is given below:

Activity	Date and Day
Public Announcement	16thFebruary, 2006
Specified Date	17th March, 2006
Last Date for a Competitive Bid	9th March, 2006
Letter of Offer to be posted to shareholders	31st March, 2006
Date of Opening of the Offer	07th April, 2006
Date of Closing of the Offer	27th April, 2006
Last date for revising the Offer Price / No. Of Shares	18th April, 2006
Last Date for withdrawal of acceptance by shareholders who have accepted the Offer	24th April, 2006
Date by which communicating rejection/ acceptance and despatch of cheques/ demand drafts towards payment of consideration to be completed.	12th May, 2006

IX. GENERAL

a) Shareholders who have accepted the Offer by tendering the requisite documents, in terms of this Public Announcement/Letter of Offer shall have the option to withdraw acceptance tendered by them up to 3 (three) working days prior to the date of closure of the Offer, in terms of Regulations 22(5A) of the SEBI Takeover Code. The withdrawal option can be exercised by submitting the 'Form Of Withdrawal' (separately with LOF) to the Registrar to the Offer, Maheshwari Datamatics so as to reach them before 27th April, 2006 (Date of Closure of Offer).

i. The withdrawal can be exercised by submitting the Form of Withdrawal, enclosed with the Letter of Offer

ii. In case of non-receipt of Form of Withdrawal, the withdrawal option can be exercised by making a plain paper application along with the following details:

· In case of physical shares: Name, Address, Distinctive numbers, Folio number, number of shares tendered; and

· In case of dematerialised shares: Name, Address, number of shares offered, DP name, DP ID, beneficiary account number and a photocopy of the delivery instruction in Off Market mode or counterfoil of the delivery instruction in Off Market mode, duly acknowledged by the DP, in favour of the special depository account.

b) If there is any upward revision in the Offer Price or number of equity shares by the Acquirers till the last date of revision viz. 18th April, 2006, or if the Offer is withdrawn, the same would be informed by way of a public announcement in the same newspapers in which this Public Announcement has appeared. The acquirers would pay such revised price for all the equity shares validly tendered any time during the Offer and accepted under the Offer.

c) Shareholders may note that "If there is a competitive bid":

a. The public offers under all the subsisting bids shall close on the same day.

b. As the Offer Price can not be revised during 7 working days prior to the closing date of the Offers / bids, it would therefore be in the interest of shareholders to wait till the commencement of that period to know the final Offer price of each bid and tender their acceptance accordingly.

d) The Acquirers have not been prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11B or any other regulations made under the SEBI Act, 1992. Based on the information presently available publicly, the Sellers, and the Target Company have not been prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11B of the SEBI Act, 1992.

e) Pursuant to Regulation 13 of the SEBI (SAST) Regulations, the Acquirer has appointed Microsec Capital Limited, Kolkata, as the Manager to the Offer.

f) This PA will be available on SEBI's website at www.sebi.gov.in. Eligible persons to the Offer may also download a copy of the LO along with Form of Acceptance and Form of Withdrawal which will also be available on the SEBI's website from the Offer opening date i.e. 7th April, 2006 and apply in the same. For further details, please refer to the Letter of Offer & Acceptance Form.

Maheshwari Datamatics Pvt Limited having office at 6,Mangoe Lane, 2nd Floor, Kolkata 700 001, Tel: 91-33-2243-5029/5809 Fax: 91-33-2248-4787 E-mail: mdpl@cal.vsnl.net.in is the Registrar to the Offer.

g) The Acquirers accept full responsibility for the information contained in this Public Announcement and also for their obligations as laid down in the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments made thereof.

This Public Announcement would also be available on the SEBI's website (www.sebi.gov.in). Eligible persons to the Offer may also download a copy of the Form of Acceptance - cum - Acknowledgement, which will be available on SEBI's website at www.sebi.gov.in from the Offer Opening Date, i.e. 7th April, 2006.

Issued by the Manager to the Offer

MICROSEC
partners in growth

Microsec Capital Limited
Azimganj House, 2nd Floor
7, Camac Street, Kolkata 700 017
Tel.: (033) 2282 9330 (5 Lines)
Fax: (033) 2282 9335
SEBI Regd No. INM 000010791

Contact Person: Mr. Kamlesh Agarwal
E-mail: kagarwal@microsec.co.in

On Behalf of the Acquirer: M/s. Shree Vinay Finvest Private Limited, M/s. Larigo investment Private Limited and M/s. K. C. Texofine Private Limited

Place: Kolkata
Date: 16th February 2006

Sobhagya/165/05-06